

27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.406 OF 1999.

DATE OF ORDER:15-3-1999,

BETWEEN:

1. A.Satyanarayana.

2. L.Satyanarayana.

.....Applicants

s o n d

1. The Sub-Divisional Officer,
Telecom, Rezole, E.G.District.

2. The Telecom District Manager,
Rajahmundry, E.G.District.

3. The Chief General Manager,
Telecom, A.P.Circle,
Doorsanchar Bhavan, Hyderabad-1.

.....Respondents

COUNSEL FOR THE APPLICANTS::: Mr.N.R.Devaraj

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: O R D E R :

ORAL ORDER(PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(J))

Heard Mr.N.R.Devaraj, learned Counsel for the
Applicants and Mr.Jacob for Mr.B.Narasimha Sharma, learned
Standing Counsel for the Respondents.

3

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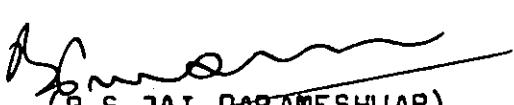
-2-

2. There are two applicants in this OA. They claim that they have worked as Casual Mazdoors under the respondent-Organisation. The details of the work rendered by them on casual basis are indicated in page.2 & 3 of the OA. They submit that they have been terminated without any reasons.

3. Hence, they have filed this OA for a direction to the respondents for their re-engagement as Casual Mazdoor under the control of Telecom District Manager, Eluru in terms of various instructions issued by the Director General, Telecommunications and also as per the letter No.TA/LC/1-2/III, dated:21-10-1991 and letter No.TA/RE/20-2/Rigs/Corr, dated:22-2-1993, issued by the Chief General Manager, Telecommunications, Hyderabad, by holding the action of the respondents in not continuously engaging them as illegal, arbitrary and discriminatory.

4. From the averments made in the OA, the applicants have worked for more than 240 days in a particular spell. Hence, we feel it proper to direct the respondents to engage them whenever there is work and there is need for re-engaging casual labourers instead of engaging freshers from the Open market. Nodoubt, after their re-engagement, their cases may be considered in accordance with law for further progressing their cases.

5. With the above direction, the OA is disposed of at the admission stage itself. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL)
16/3/99


(R.RANGARAJAN)
MEMBER (ADMN)

DATED: this the 15th day of March, 1999

Dictated to sten^θ in the OPEN COURT

DSN